

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE TWENTY THIRD DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 803 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 04/09/2024 in the W.P.No. 33082 of 2021 on the file of the High Court.

Between:

Gorrela Durga Rao, S/o late Musalaiah, aged about 74 years, Retired Govt. Employee, r/o H.No.11-5-44, Surya Mini Complex, ABCD, Red Hills, Hyderabad

...APPELLANT/
PETITIONER

AND

1. The Government of Andhra Pradesh, Rep. by its Principal Secretary, Department of Home, Secretariat, Hyderabad.
2. The Director General and Inspector General of Police, Lakdikapool, Hyderabad.
3. The Greater Municipal Corporation of Hyderabad, Rep. by its Commissioner, Tank Bund, Hyderabad.
4. The Vigilance Commissioner, Government of Andhra Pradesh, Secretariat, Hyderabad.
5. Golla Anjaiah, S/o Sainna, Retired Addl. Superintendent of Police, R/o Plot No. 30, New City Colony, Bowenpally, Secunderabad
6. Sri K. Ravinder Reddy, S/o Not Known, Inspector of Police, A. C. B. City Range- II, O/o Director General of Anti- corruption Bureau, Mokhram Jahi Market, Hyderabad.

...RESPONDENTS/
RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of 206 days in re-presentation of the above W.A.(SR) No. 48122 of 2024 in the interest of Justice.

Counsel for the Appellant: SRI ATCHUTANANDA DONDETI

Counsel for the Respondent Nos.1,2 & 4: GP FOR HOME

**Counsel for the Respondent No.3: SRI T.CHANDRASHEKAR RAO, SC FOR
GHMC**

**Counsel for the Respondent No.5: SRI P.VENUGOPAL, SENIOR COUNSEL
FOR SRI MOHAMMED HABEEBUDDIN**

Counsel for the Respondent No.6: --

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT APPEAL No. 803 of 2025

DATED : 23.03.2026

Between:

Gorrela Durga Rao

... Appellant

AND

The Government of Andhra Pradesh,
Rep., by its Principal Secretary, Department of Home,
Secretariat, Hyderabad and 5 others.

... Respondents

JUDGMENT:

Heard Mr. D. Atchutananda, learned counsel for the appellant and
Mr. P. Venugopal, learned Senior Counsel represents Mr. Mohammed
Habeebuddin, learned counsel for respondent No.5.

2. The writ petition was preferred with the following prayer:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon’ble Court may be pleased to issue an order, direction or writ, more particularly one in the nature of writ of Mandamus, declaring the inaction of the respondents 1 to 4 in not investigating into the complaints/petitions, dated 27.06.2005, 09.09.2005, 20.09.2005 and 30.09.2005 and a complaint made in January 2006, against the 5th r herein, as arbitrary, illegal and violative of Article 14 and 21 of the Constitution of India and consequently direct the respondents 1 to 4 to register a criminal case against 5th and 6th respondents and order an independent investigation to be conducted by appropriate and competent police authority, who is not below the rank of Superintendent of Police and further direct the respondents 1 to 4 to take appropriate action against respondents 5 and 6 so as to punish them in accordance with law and to pass such other order or orders as are deemed fit and proper in the circumstances of the case.”

3. The learned writ Court by the impugned order dated 04.09.2024 dismissed the writ petition as without merit. Being aggrieved, this appeal has been preferred under Clause 15 of the Letters Patent Appeal.

4. Since the nature of the relief prayed for by the appellant/writ petitioner under Article 226 of the Constitution of India is for investigation into the complaints/petitions filed by him and consequently direct the official respondents to register a criminal case against respondent Nos.5 and 6, the proceedings would not qualify as a civil proceedings against which intra-court appeal under Clause 15 of the Letters Patent Appeal would apply. Therefore, following the ratio rendered by the Hon'ble Apex Court in **Ram Kishan Fauji v. State of Haryana**¹ relied upon by the learned Senior Counsel for respondent No.5, the present appeal is held to be not maintainable.

5. Accordingly, the writ appeal is dismissed as not maintainable. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

¹ AIR 2017 SC 1535

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI ATCHUTANANDA DONDETI, Advocate [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI T.CHANDRASHEKAR RAO, SC FOR GHMC [OPUC]
4. One CC to SRI MOHAMMED HABEEBUDDIN, Advocate [OPUC]
5. Two CD Copies

PSK.
TKS

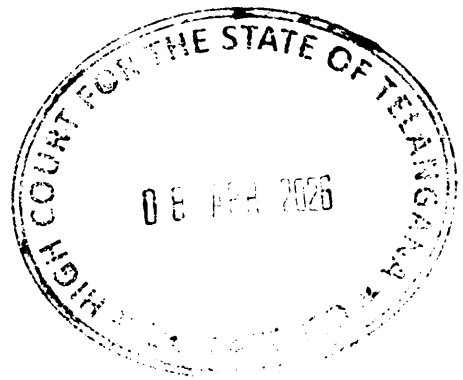
PSK

HIGH COURT

DATED:23/03/2026

JUDGMENT

WA.No.803 of 2025



**DISMISSING THE WRIT APPEAL
AS NOT MAINTAINABLE
WITHOUT COSTS**

(8) — JKs
4/4/26